

HIGH COURT OF UTTARAKHAND, NAINITAL
NOTIFICATION

No. 77/UHC/Admin.A/2023

Dated: March 23, 2023

In exercise of the powers conferred by Article 225 of the Constitution of India and all the other powers enabling in that behalf, the High Court of Uttarakhand hereby substitutes the proviso of Rule 13 of Chapter-IV of Rules of Court, 1952, as applicable to High Court of Uttarakhand as under-

Existing Rule	Substituted Rule
<p>Provided that in the latter case the person so identifying shall sign at the foot of the affidavit a declaration in the following form, after there has been affixed to such declaration in his presence the thumb impression of the person so identified, namely-</p> <p style="text-align: center;"><i>Form of declaration</i></p> <p>I (name, description and address) declare that I am satisfied on the grounds stated below that the person making this affidavit and alleging himself to be A, B is that person:</p> <p style="text-align: center;">(Here state the grounds)</p>	<p><i>Provided that in the latter case the person so identifying shall sign at the foot of the affidavit a declaration in the following form, after satisfying himself from any of the documents furnished by the person so identified from which identity can be duly established, namely Passport, Driving Licence, Voter Identity Card, PAN Card and Photo Identity Card issued by the Government:</i></p> <p style="text-align: center;"><i>Form of Declaration:</i></p> <p><i>I (name, description and address) identify the deponent Shri / Smt. / Km. from his / her (name of the document of identity).</i></p>

This amendment shall come into force with immediate effect.

By Order of the Court,

Sd/-
(Vivek Bharti Sharma)
Registrar General

No. 1363/UHC/Admin.A/2023

Dated: March 23, 2023.

Copy forwarded for information and necessary action to:

1. Advocate General of the Government of Uttarakhand, Nainital.
2. President/Secretary, High Court Bar Association, Nainital.
3. Chief Standing Counsel, Government of Uttarakhand, Nainital.
4. Assistant Solicitor General, Government of India, Nainital.
5. Additional Chief Standing Counsel, Government of Uttar Pradesh, Nainital.
6. Secretary, Law cum-L.R. Government of Uttarakhand, Dehradun.
7. Director, Uttarakhand Judicial And Legal Academy, Bhowali, Nainital.
8. All the Registrars of the Court.
9. Secretary, High Court Legal Services Committee, Nainital.
10. P.P.S. to Hon'ble the Chief Justice with the request to place the Notification for kind perusal of His Lordship.
11. 10. P.S./ P.A. to Hon'ble Judges with the request to place the Notification for kind perusal of Hon'ble Judges.
12. All the Joint Registrars/ Deputy Registrars of the Court.
13. All the Assistant Registrars/ Section Officers of the Court.
14. Librarian of the Court for incorporation of the amendment in all the relevant books immediately.
15. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar, for publication of the Notification in the next Gazette of the Uttarakhand.
16. Assistant Registrar (I.T.) of the Court with the direction to upload the same on the Official website of High Court of Uttarakhand, Nainital.
17. Guard file.

Joint Registrar-II